

23rd November, 2000

Notification No. 69/2000-Customs (N.T.)

In exercise of the powers conferred by sub-section (1) of section 4 of the Customs Act, 1962 (52 of 1962), the Central Government hereby makes following amendments in the notification of the Government of India in the Ministry of Finance, Department of Revenue, No.31/2000-CUS.(N.T.), dated the 9th May, 2000, namely:-

In the said notification, for the words " Directorate General of Anti-Evasion" at the two places where they occur, the words "Directorate General of Central Excise Intelligence" shall be substituted.

(RAJENDRA SINGH)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

F.No. 437/24/98-cus.IV

Note: The principal notification No.31/2000-Cus. (N.T.), dated the 9th May,2000, was published in the Gazette of India Extraordinary Part-II, Section 3, sub-section (i), dated the 9th May,2000, vide GSR 416(E), dated the 9th May,2000.